

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 876 OF 2018 IN
APPEAL NO. 187 OF 2018**

Dated: 12th October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Punjab State Power Corporation Limited **Appellant(s)**
Versus
GVK Power (Goindwal Sahib) Limited & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Amit Kapur
Mr. Vishrov Mukherjee
Mr. Janmali Manikala for R-1

ORDER

It is made clear the undisputed amount shall be paid within the due date. We further clarify that status quo shall be maintained only in respect of deduction of disputed amount of about 46 crores till the next date of hearing.

List the application for further hearing on **23-10-2018**.

(S.D. Dubey)
Technical Member

tpd/kt

(Justice Manjula Chellur)
Chairperson